

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 28

IA 1467/2024 IN C.P. (IB)/817(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **IDBI BANK LIMITED V/s M/S. IMPALA
DISTILLERY AND BREWERY LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Prakash Shinde a/w Ruchite Jain i/b MDP & Partners for the Respondent present.

Adv. Raunak Satpathy for SRA / Suspended Board present through VC.

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None appears for the Successful Resolution Applicant. This is an application for seeking extension of 90 days in payment by the Successful Resolution Applicant. However, the period of three (3) months, even if allowed by this Bench, has expired and no payment has been made.

In view of this facts, this Bench consider appropriate to direct the erstwhile CoC to convene a meeting and take a final decision on the future course of action. List this matter on Board on **09.05.2024**.

-sd-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**